

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).193/2005

(From the judgement and order dated 11/12/2003 in CWP No. 12299/2002 of the HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

UNION OF INDIA & ANR.

Petitioner(s)

VERSUS

C.S. SIDHU

Respondent(s)

(With appln(s) for c/delay in filing SLP and prayer for interim relief and office report )

Date: 22/07/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL

HON'BLE MR. JUSTICE G.P. MATHUR

For Petitioner(s)

Mr. A. Sharan, A.S.G.

Mr. Ravi P. Mehrotra, Adv.

Mrs. Anil Katiyar, Adv.

For Respondent(s) Ms. Susmita Lal, Adv. (Not present)

UPON hearing counsel the Court made the following

O R D E R

Delay condoned.

Leave granted.

Meanwhile, we stay the contempt action against the appellants.

(N. Annapurna)

Court Master

(V.P. Tyagi)

Court Master